

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.15868/2019

(Arising out of impugned final judgment and order dated 17-08-2017 in AN No. 1652/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SABIR ALI

Petitioner(s)

VERSUS

AZAM & ANR.

Respondent(s)

(With appln.(s) for c/delay in filing SLP, exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file SLP)

Date : 10-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Shakil Ahmed Syed, AOR
Mohd. Parvez Dabas, Adv.
Ms. Uzmi Jameel Husain, Adv.
Mr. Daanish Ahmad Syed, Adv.

For Respondent(s) Mr. Talha Abdul Rahman, AOR
Mr. Kushagra Pandey, Adv.
Mr. Mohd. Shaz Khan, Adv.

Mr. Parmanand Pandey, AOR
Mr. Gopal Singh Chauhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned
counsel on behalf of the respondent for filing counter
affidavit, list the Special Leave Petition after four weeks.

(Chetan Kumar)
A.R. -cum-P.S.

(Saroj Kumari Gaur)
Court Master